

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

27

O.A.No.101/91.

Date of Judgement: 3.5.1991.

V.Venkat Reddy

....Applicant

Vs.

1. The Union of India, rep. by its Secretary for Communications, New Delhi.
2. The Senior Superintendent of Post Offices, Prakasam Division, Ongole, Prakasam Dist. (AP).

....Respondents

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Counsel for the Applicant : M/s J.Chamanthi & J.V.Prasad

Counsel for the Respondents : Shri ~~E.Madan Mohan Rao~~, Addl.CGSC

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CORAM:

THE HON'BLE SHRI D. SURYA RAO M(J)

THE HON'BLE SHRI R. BALASUBRAMANIAN M(A)

(Judgement of the Division Bench delivered by Hon'ble Shri D. SURYA RAO)

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This is an application from Extra-Departmental Branch Post Master questioning the proceedings No.83/84 dated 9-1-91 under which he has been asked to submit his resignation for the post of Extra-Departmental Branch Post Master, or to the post of Teacher, failing which action would be taken under rule-8 of P&T ED Agents (conduct & service) Rules, 1964.

2. We have heard the learned counsel for the applicant ~~T. Vinod Kumar Khatke~~ ~~Shri J.Chamanthi~~ ~~Shri J.V.Prasad~~ and ~~Shri E.Madan Mohan Rao~~, learned standing counsel for the Respondents ~~Shri E.Madan Mohan Rao~~ ~~Shri N.V.Ramesh~~. The impugned order is only a notice to the applicant for submitting his resignation

contd...2.

10/11/91

either to the post of Teacher or to the post of Extra-Departmental Branch Post Master and in the event of his not doing so, the respondent would initiate action under rule-8 of P&T ED Agents (conduct & service) Rules, 1964. The applicant has to submit his representation to the notice as this is only a notice for the purpose of initiating action under relevant rules. No final action has been taken by the Respondents. The application therefore cannot be admitted as this is not against any final order passed by the respondents. Shri Prasad, learned counsel for the applicant however requests that as the period stipulated in the impugned order for submitting the applicant's representation/resignation has been expired, the applicant will be given a period of 10 days time from the date of receipt of this order to submit his representation. Accordingly the Respondents are directed to ~~receive and consider and pass final order on~~ ~~accept~~ the reply preferred by the applicant provided it has been made within 10 days from the date of receipt of this order.

3. The Original Application is disposed-of with the above direction. No order as to costs.

[Signature]
 D. SURYARAO
 (Member)
 (B.N. JAYASIMHA)
 Vice-Chairmen

[Signature]
 R. Balasubramanian
 (Member (A))

Dated: 3rd May 1991
~~February, 1991~~
 Dictated in Open Court.

[Signature]
 Deputy Registrar (J)

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To for Communications,

1. The Secretary/ Union of India,
New Delhi.
2. The Senior Superintendent of Post Offices,
Prakasam Division, Ongole, Prakasam Dist (AD)
3. One copy to Mr. J. Chamanthi & J. V. Prasad. Advocates,
3-4-874/1/A/5, Barkatpura, Hyd.
4. One copy to Mr. N. V. Ramana, Addl. CGSC. CAT. Hyd.
5. One spare copy.

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